

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3592
(TO BE ANSWERED ON 02.01.2019)

POSTS EQUIVALENT TO GROUP A

†3592. SHRI GANESH SINGH:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the officers of the rank of Grade level-1 and above of Public Sector banks, financial institutions and insurance corporations are likely to be considered equivalent to Group 'A' officer of Government of India and those claiming reservation under Other Backward Castes category are likely to be considered in creamy layer;
- (b) if so, the details thereof;
- (c) whether the Government has not fixed parity among Group 'B', 'C' and 'D' officers and employees in public sector enterprises and if so, the details thereof;
- (d) whether their salaries are likely to be linked with income/property norms;
- (e) if so, the details thereof along with the rules in this regard; and
- (f) the details of the number of Group 'A', 'B', 'C' and 'D' officers and employees working in all the undertakings under the administrative control of the Government whose sons and daughters have been deprived of reservation from the year 2017 till date on the basis of income/ property criteria?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): The Department of Financial Services have notified the principles for determining the equivalence in respect of Public Sector Banks (PSBs), Public Financial Institutions(PFIs) and Public Sector Insurance Companies(PSICs) on 06.12.2017 which are as under:

- (a) Junior Management Scale-I of PSBs, PFIs and PSICs will be treated as equivalent to Group A in the Government of India; and
- (b) Clerks and Peons in PSBs, PFIs and PSICs will be treated as equivalent to Group C in the Government of India.

(c) to (e): The Department of Public Enterprises have issued an Office Memorandum on 25.10.2017 conveying the guidelines for establishing equivalence of posts in Central Public Sector Enterprises (CPSEs) with posts in Government. As per the guidelines, all the executive level posts in CPSEs i.e. Board level executives and below Board level executives, which are managerial level posts, will be considered as "Creamy Layer", subject to the proviso that those executives whose annual income, as per criteria given in DoPT OM dated 08.09.1993, is less than Rs. 8 lakh (as amended vide DoPT OM No. 36033/1/2013-Estt.(Res) dated 13.09.2017), will not fall under the Creamy Layer criteria.

(f): As per the guidelines issued by the Department of Personnel and Training vide Office Memorandum dated 08.09.1993, sons and daughters of the persons falling in the Creamy Layer are not entitled to the benefit of reservation available to the Other Backward Classes.

The data on the number of officers and employees working in the Undertakings under the administrative control of the Government, (whose sons and daughters are not entitled to the benefit of reservation for Other Backward Classes), is not maintained centrally.
